



High Court of Tripura
Agartala

Order No. 42

Dated, Agartala, the 14th November, 2014

In partial modification of the earlier Order No. 42, dated 05.09.2013 regarding Division Bench matters, Hon'ble the Chief Justice has been pleased to order that the below-noted matters are also to be listed before the **Division Bench**:

01. All cases where major punishment of dismissal, removal, termination of service is imposed;
02. All cases where stay of Departmental Proceedings is sought;
03. All cases involving retiral benefits except where retiral benefits are reduced/withheld pursuant to Disciplinary Proceedings;
04. Matters relating to admission in colleges and universities;
05. All matters arising out of awards of Industrial Tribunal;
06. All matters arising out of orders of Lokayukta under the Tripura Lokayukta Act, 2008, State Commission under the Consumer Protection Act, 1986, Police Accountability Commission (PAC), Tripura, Tripura Commission for Women (TCW), Tripura Information Commission, Tripura Public Service Commission (TPSC), Tripura Electricity Regulatory Commission and other bodies headed by retired Judges of the High Court;
07. All Writ Petitions where stay of investigation in connection with Criminal Cases are sought;
08. Matters relating to election to offices under the Municipal Board, Corporation, Panchayet etc;
09. Writ Petition against award/non-award of Contract, Tender etc;
10. All Criminal Appeals preferred against the sentence of imprisonment for 10 years or more; and
11. All matters in which the order of a Lok Adalat is challenged.

This Order will come into force with immediate effect.

By Order,

Sd/-

(S. Datta Purkayastha)
Registrar (Judicial)

Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2014/ 8291-311 November 14, 2014

Copy to:

01. The Secretary, High Court Bar Association, Agartala;
02. The Secretary, Tripura Bar Association, Agartala;
03. The Advocate General, Tripura, Agartala;
04. The Asst. Solicitor General, Govt. of India, High Court of Tripura, Agartala;
05. The Public Prosecutor, High Court of Tripura, Agartala;
06. The Govt. Advocate, High Court of Tripura, Agartala;
07. The Registrar (Vigilance), High Court of Tripura, Agartala;
08. The Registrar (Admm.,P & M), High Court of Tripura, Agartala;
09. The Joint Registrar, High Court of Tripura, Agartala;
10. The Deputy Registrar(s), High Court of Tripura, Agartala;
11. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
12. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
13. The Secretary attached to the Registrar General, High Court of Tripura, Agartala;
14. The Assistant Registrar(s), High Court of Tripura, Agartala;
15. The Chief Librarian, High Court of Tripura, Agartala;
16. The Superintendent(s), High Court of Tripura, Agartala;
17. The Sr. Grade Translator-cum-I/c. Paper Book Section, High Court of Tripura, Agartala;
- ✓ 18. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
19. All the Dealing Assistants (Bench Section), High Court of Tripura, Agartala;
20. Notice Board of the Court-house; and
21. Order File.


(S. Datta Purkayastha)
Registrar (Judicial)